

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 225/MP/2022**

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulations 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 praying for declaration of Deemed availability for the period from 10.5.2021 to 22.6.2021 in respect of Rihand Super Thermal Power Station Stage-II (1000 MW).

Petitioner : NTPC Limited

Respondents : TPDDL & 10 others

Date of Hearing : **7.2.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Shivam Kumar, Advocate, NTPC  
Shri Shiv Bhavan, NTPC  
Shri Siddhant Pradhan, NTPC  
Shri Aditya Ajay, Advocate, BRPL & BYPL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed under Section 79(1) (a) of the Electricity Act, 2003 read with Regulations 76 and 77 of the CERC (Terms and Conditions for Tariff) Regulations, 2019 for declaration of 'deemed availability' for the period from 10.5.2021 to 22.6.2021, in respect of Rihand STPS. Accordingly, the learned counsel made oral submissions in support of the prayers made in the petition.

2. The learned counsel appearing for the Respondents BYPL & BRPL, prayed for grant of time to file their replies.
3. The Commission, after hearing the parties, directed as under:
  - a. Admit and issue notice;
  - b. The Respondents shall file their replies on or before **17.3.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **5.4.2023**. The parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.



4. The matter shall be listed for hearing on **4.5.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

